

Project has been given jurisdiction over the Kolar Project by the Government of Madhya Pradesh.

Legislation on Indian Council of Para Medical Rehabilitation Profession

6870. SHRI H. G. RAMULU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 2711 dated the 9th August, 1984 regarding delay in decision to bring legislation on Indian Council of Para Medical Rehabilitation Profession and state :

(a) whether the legislative proposals on Indian Council of Para Medical Rehabilitation Profession have since been finalised; and

(b) if so, when the Bill in this regard will be introduced in Parliament ?

THE MINISTER OF STATE IN THE DEPARTMENT OF HEALTH (SHRI YOG-ENDRA MAKWANA) : (a) and (b). The proposal for setting up a Council for Physiotherapists and Occupational Therapists is being reconsidered in view of the move initiated by the Ministry of Social and Women's Welfare for setting up of a Rehabilitation Council. Action in regard to drafting a Bill for the purpose will be taken, in consultation with the Ministry of Law, after the Ministry of Social and Women's Welfare takes a final view.

Allotment of Tea and Fruit Juice Stalls at Delhi and New Delhi Station

6871. SHRI MOHAMMED MAHFOOZ ALI KHAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that during December, 1984 without press publicity some stalls of tea and fruit juice were allotted at Delhi and New Delhi stations;

(b) if so, the details thereof;

(c) whether it is also a fact that during November, 1984 a number of unemployed graduates/Scheduled Castes/handicapped had requested/applied for allotment of tea/fruit juice stalls at Delhi and New Delhi stations were not considered;

(d) if so, the reasons therefor; and

(e) whether Government have received suggestions from M.Ps. during November/December, 1984 to allot tea/fruit juice stalls at Delhi/New Delhi stations as per policy/rules to Scheduled Castes/unemployed graduates/handicapped, if so, what action has been taken thereon ?

THE MINISTER OF RAILWAYS (SHRI BANSI LAL) : (a) One tea-stall in the circulating area of New Delhi station, and one fruit juice stall at Delhi station, were allotted temporarily after giving due local publicity, and making a reference to Director General/re-settlement, New Delhi.

(b) (i) The tea-stall has been allotted in the circulating area towards second entry of New Delhi station

(ii) The fruit juice stall has been allotted on platform No. 8 at Delhi Main.

(c) and (d). All the candidates who had applied for these contracts were interviewed and screened by a duly constituted Screening Committee, and the contracts were allotted to those who were adjudged suitable by the Screening Committee.

(e) No, Sir.

Setting up of Rehabilitation Council

6872. SHRI V. SREENIVASA PRASAD : Will the Minister of SOCIAL AND WOMEN'S WELFARE be pleased to state :

(a) Whether it is a fact that Government have decided to set up a "Rehabilitation Council" for the speedy rehabilitation of the disabled persons; and

(b) if so and the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL AND WOMEN'S WELFARE (SHRIMATI M. CHANDRA-SEKHAR) : (a) No, Sir.

However, Government is considering to set up a Rehabilitation Council for prescribing and enforcing standards in training professionals for rehabilitation of disabled persons.

(b) Does not arise.